BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 1221 of 2024

IN THE MATTER OF:

News Item titled *"Bareilly cracker factory blast toll upto 6 main accused held*" appearing in the Hindustan Times dated 03.10.2024

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of U.P. Pollution Control Board	1-4
2.	**ANNEXURE 1:** Detailed inspection report	5-17

THROUGH

DATE: 04.01.2025
PLACE: NEW DELHI

STHAVI ASTHANA
ADVOCATE FOR UPPCB
C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM

NOTARIAL NOTARIAL

Munishwar Dayal Advocate & Notary Kutchery, Bareilly (U.P.) Reg. No. 8505 Valid upto JUN-2026 NOTARY GOVERNMENT OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
AT DELHI PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 1221 OF 2024

IN THE MATTER OF:

News Item titled *"Bareilly cracker factory blast toll upto 6 main accused held"* appearing in the Hindustan Times dated 03.10.2024

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO.-1, UP POLLUTION CONTROL BOARD

I, Chandresh Kumar aged about 38 years, posted as Regional Officer, UP Pollution Control Board, Bareilly, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

17 03/07/25

Munishwar Dayal Advocate & Notary Karchery, Bareilly (U.P.) Reg. No. 8505 Valid upto JUN-2026 NOTARY GOVERNMENT OF INDIA

1. That the present response is being filed before this Hon'ble Tribunal in compliance of the directions passed by this Hon'ble Tribunal vide order dated 04.10.2024 in the captioned matter, the operative portion of which is as under:

"2. The news item relates to an explosion at a firecracker factory in Bareilly, Uttar Pradesh resulting in the death of six people, including two children and several others getting injured. As per the article the incident occurred on October 3, 2024, at around 3 PM, when the factory was reportedly operational, leading to a catastrophic blast that damaged nearby structures. The news item states that the accused only had licence to sell firecrackers, but was found operating an illegal firecracker factory at a relative's residence, where the incident occurred. It is alleged that the explosion led to the collapse of five adjoining houses. Furthermore, it is stated that the accused had stored around one quintal of gunpowder and other materials used in cracker manufacturing on the second and third floors of the house. The article asserts that the death toll is expected to rise. The news item does not indicate that any compensation has been paid to the

family members of the deceased or injured.

3. *The news item raises substantial issues relating to compliance of environmental norms.*
4. *Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*
5. *Hence, we implead the following as respondents in the matter:*

(1). Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010.

(2). Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

(3). Ministry of Environment, Forest and Climate Change (Regional Office, Lucknow), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow-226024.

(4). District Magistrate (DM), Bareilly, Collectorate, Civil Lines, Bareilly, Uttar Pradesh-243001.

(5). Joint Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO), Bareilly.

(6). ADG of State Disaster Response Force, U.P. ....."

NOTARY GOVERNMENT OF INDIA Munishwar Dayal Advocate & Notary Katchery, Bareilly (U.P.) Reg. No. 8505 Valid Upto JUN-2026

2. In compliance with the order dated 04.10.2024, an inspection was carried out by the officials of Regional Office, UPPCB, Bareilly on 18.12.2024 & 23.12.2024 (detailed inspection report annexed as **Annexure-1**). As per inspection report facts are as follows:

   a. Aforesaid, fire accident site was inspected i.e. the residence of Shri Rehman Shah son of Shri Jak Ali Shah, village Kalyanpur Haibatpur, Police station Sirauli, Tehsil Aonla, District Bareilly. The committee found only damaged building and debris of bricks.

   b. The local Village Pradhan and villagers informed to the committee on the spot that Mr. Nasir Shah and Nazim Shah,

residents of town-Sirouli, Tehsil-Aonla, District-Bareilly, had stored firecracker gunpowder and other materials for illegal firecracker production at the residence of their relative Mr. Rehman Shah son of Mr. Jak Ali Shah, village-Kalyanpur Haibatpur, police station-Sirouli, Tehsil-Aonla, District-Bareilly. On 02.10.2024 at 03:30 pm, a massive explosion occurred due to fire in the illegally stored gunpowder, which caused the accident.

c. No license was taken for the manufacturing of crackers and storages of gun powder.

NOTARY
Munishwar Dayal
Advocate & Notary
Katchery, Bareilly (U.P.)
Reg. No. 8505
Valid Upto JUN-2026
GOVERNMENT OF INDIA

d. At the time of inspection, there was a road to the east of the place of complaint, then the population of village Kalyanpur Haibatpur, to the west are the residences of Shri Rukhsar, Afzal, Iftikhar son of Shri Zulfikar and Mohd. Ahmed son of Shri Mohabbat etc, to the north is the residence of Shri Babu Shah son of Shri Sukhe Shah and to the south is the residence of Shri Israr Khan son of Shri Hoshiyaar Khan. The said area is a densely populated village area.

e. On 02.10.2024 at 03:30 pm, during a massive explosion due to fire caught in gun powder, the houses of Shri Rukhsar, Afzal, Iftikhar son of Shri Zulfiqar, Mohd. Ahmed son of Shri Mohabbat and Shri Israr Khan son of Shri Hoshiyar Khan and others located in the east direction were found damaged, out of which the houses of Shri Rukhsar and Shri Babu Shah were found completely damaged due to the explosion.

f. During inspection, the village pradhan provided a copy of the FIR lodged against the culprits. A copy of the FIR is here

attached with inspection report. Police administration has taken action against the culprits in criminal cases.

DEPONENT

VERIFICATION:-

Verified at Bareilly on this...03...day of January, 2025 that the contents of the above Affidavit are true and correct to the best of my knowledge and based on the official records of the Respondent. No part of it is false and nothing material has been concealed there from.

DEPONENT

NOTARY
Munishwar Dayal
Advocate & Notary
Katchery, Bareilly (U.P.)
Reg. No. 8505
Valid Upto JUN-2026
GOVERNMENT OF INDIA

...rtified By Shri...Chandresh Kumar...
Identified By Shri.........
Sworned and Confirmed the Contents of the Affidavit in my Presence At Bareilly Date 03/01/25
And Further Understood The Contents

Munishwar Dayal
Advocate & Public Notary
Katchery, Bareilly (U.P.)

संलग्नक-1

ANNEXURE 1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 1221/2024 "News item titled" Bareilly cracker factory blast toll upto 6 main accused held" appearing in the Hindustan Times dated 03.10.2024 में पारित आदेश दिनांक 04.10.2024 के अनुपालन में क्षेत्रीय कार्यालय, बरेली द्वारा की गयी कार्यवाही की आख्या प्रेषित किये जाने के सम्बन्ध में।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 1221/2024 "News item titled" Bareilly cracker factory blast toll upto 6 main accused held" appearing in the Hindustan Times" dated 03.10.2024 में पारित आदेश दिनांक 04.10.2024 में निम्नलिखित मुख्य आदेश पारित किये गये है (छायाप्रति संलग्न)।

"**.........2** The news item relates to an explosion at a firecracker factory in Bareilly, Uttar Pradesh resulting in the death of six people, including two children and several others getting injured. As per the article the incident occurred on October 3, 2024, at around 3 PM, when the factory was reportedly operational, leading to a catastrophic blast that damaged nearby structures. The news item states that the accused only had licence to sell firecrackers, but was found operating an illegal firecracker factory at a relative's residence, where the incident occurred. It is alleged that the explosion led to the collapse of five adjoining houses. Furthermore, it is stated that the accused had stored around one quintal of gunpowder and other materials used in cracker manufacturing on the second and third floors of the house. The article asserts that the death toll is expected to rise. The news item does not indicate that any compensation has been paid to the family members of the deceased or injured.

3. The news item raises substantial issues relating to compliance of environmental norms.
4. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.
5. Hence, we implead the following as respondents in the matter:
   (1). Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010.
   (2). Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
   (3). Ministry of Environment, Forest and Climate Change (Regional Office, Lucknow), Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow-226024.
   (4). District Magistrate (DM), Bareilly, Collectorate, Civil Lines, Bareilly, Uttar Pradesh-243001.
   (5). Joint Chief Controller of Explosives, Petroleum and Explosives Safety Organisation (PESO), Bareilly.
   (6). ADG of State Disaster Response Force, U.P.
6. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
7. List on 10.01.2025.

उपरोक्तानुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 1221/2024 "News item titled" Bareilly cracker factory blast toll upto 6 main accused held" appearing in the Hindustan Times dated 03.10.2024 में पारित आदेश दिनांक 04.10.2024 का अनुपालन सुनिश्चित किये जाने हेतु क्षेत्रीय कार्यालय, बरेली द्वारा शिकायती स्थल का निरीक्षण दिनांक 18.12.2024 एवं 23.12.2024 को किया गया, निरीक्षण के समय ग्राम प्रधान श्री राफे खां पुत्र श्री शमीम खान, (मो0नं0 8868080779) निवासी–कल्यापुर हैबतपुर एवं अन्य ग्रामवासी उपस्थित थे, बिन्दुवार आख्या निम्नवत् है–

1. प्रश्नगत दुर्घटना स्थल श्री रहमान शाह पुत्र श्री जॉक अली शाह के निवास स्थल ग्राम–कल्यानपुर हैबतपुर, थाना–सिरौली, तहसील–आंवला, जिला–बरेली पर समिति को क्षतिग्रस्त भवन एवं ईंट का मलबा मात्र पाया गया।

2. स्थानीय ग्राम प्रधान एवं ग्रामीणों द्वारा स्थल पर समिति के समक्ष अवगत कराया गया कि श्री नासिर शाह एवं नाजिम शाह, निवासी कस्बा–सिरौली, तहसील–आंवला, जिला–बरेली द्वारा स्वयं के रिस्तेदार श्री रहमान शाह पुत्र श्री जॉक अली शाह के निवास स्थल ग्राम–कल्यानपुर हैबतपुर, थाना–सिरौली, तहसील–आंवला, जिला–बरेली पर पटाखे का बारूद एवं अन्य सामान अवैध पटाखा उत्पादन हेतु भण्डारित किया गया था। दिनांक 02.10.2024 को सांय 03:30 बजे अवैध रूप से भण्डारित बारूद में आग लगने के कारण जोरदार विस्फोट हुआ, जिसके कारण दुर्घटना घटित हुयी।

3. स्थानीय ग्राम प्रधान एवं ग्रामीणों द्वारा अवगत कराया गया कि श्री नासिर शाह एवं नाजिम शाह द्वारा अपने रिस्तेदार श्री रहमान शाह, ग्राम–कल्यानपुर हैबतपुर, थाना–सिरौली, तहसील–आंवला, जिला–बरेली के घर पर दुर्घटना से कुछ दिन पहले ही अवैध पटाखा निर्माण हेतु बारूद एवं अन्य सामान भण्डारित कराया गया था। उक्त निर्माण हेतु किसी भी प्रकार का कोई लाइसेन्स नहीं लिया गया। उक्त क्षेत्र एक सघन आबादी का क्षेत्र है।

4. निरीक्षण के समय शिकायती स्थल के पूरब दिशा में रास्ता, तत्पश्चात ग्राम–कल्यानपुर हैबतपुर की आबादी, पश्चिम दिशा में आवास श्री रूखसार, अफजाल, इफ्तिकार पुत्र श्री जुल्फिकार एवं मो0 अहमद पुत्र श्री मोहब्बे आदि के आवास है, उत्तर दिशा में आवास श्री बाबू शाह पुत्र श्री सूखे शाह एवं दक्षिण दिशा में आवास श्री इसरार खां पुत्र श्री होशियार खान के आवास स्थित है।

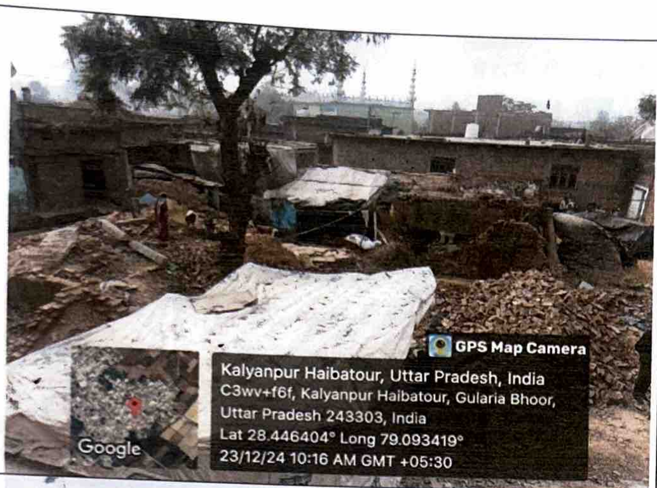
5. दिनांक 02.10.2024 को सांय 03:30 बजे पटाखा निर्माण करते समय जोरदार विस्फोट के दौरान पूरब दिशा में स्थित श्री रूखसार, अफजाल, इफ्तिकार पुत्र श्री जुल्फिकार, मो0 अहमद पुत्र श्री मोहब्बे एवं श्री इसरार खा पुत्र श्री होशियार खां व अन्य के मकान क्षतिग्रस्त पाये गये, जिसमें से श्री रूखसार तथा श्री बाबू शाह का मकान विस्फोट के कारण पूर्णतयः क्षतिग्रस्त पाया गया।

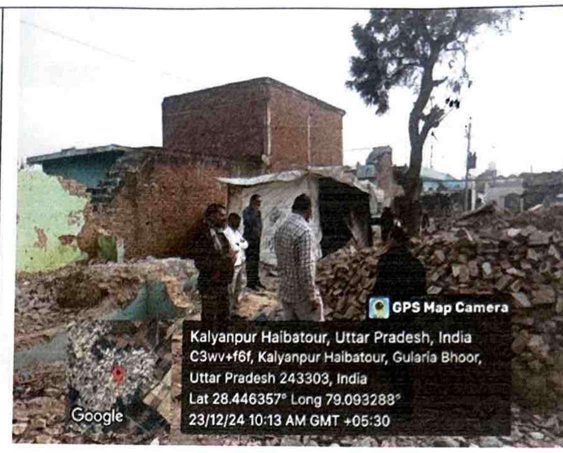
6. निरीक्षण के समय विस्फोटक स्थल के आस–पास के निवासियों में श्री इम्तियाज खां पुत्र श्री वासिल खां (मो0नं0 8958329099), श्री इसरार खां पुत्र श्री होशियार खां (मो0नं0–7088850908), श्री पुत्तन शाह पुत्र श्री रूमाल शाह (मो0नं0 7464871185), श्री रियाफत खां पुत्र श्री आजम खां (मो0नं0–6280115969) उपस्थित थे।

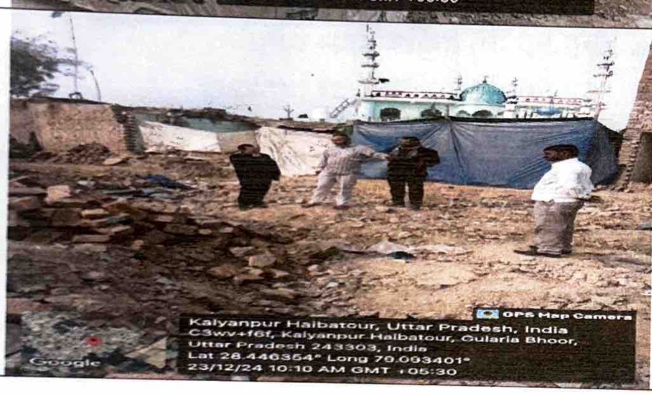
7. निरीक्षण के समय ग्राम प्रधान द्वारा दोषियों के विरूद्ध की गयी एफ0आई0आर0 की प्रति उपलब्ध करायी गयी। एफ0आई0आर0 की प्रति संलग्न है **(संलग्नक–1)**। दोषियों के विरूद्ध आपराधिक मामलों में पुलिस प्रशासन द्वारा कार्यवाही की गयी है।

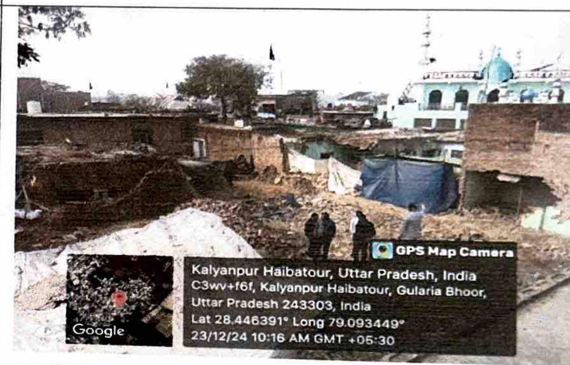
निरीक्षण के समय लिये गये फोटोग्राफ्स संलग्न–

संलग्नक - R-1









उपरोक्तानुसार निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

SBd
(श्याम बाबू द्विवेदी)
अनुश्रवण सहायक

(सुनील कुमार)
वैज्ञानिक सहायक

(सुनील सिंह चौहान)
सहायक वैज्ञानिक अधिकारी

सलंग्नक - R-1

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)
प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. **District/Unit (जिला/इकाई):** बरेली
P.S. (थाना): सिरौली **Year (वर्ष):** 2024
FIR No.(प्र.सू.रि. सं.): 0325
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 03/10/2024 01:34

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	45
2	भारतीय न्याय संहिता (बी एन एस), 2023	46
3	भारतीय न्याय संहिता (बी एन एस), 2023	61
4	भारतीय न्याय संहिता (बी एन एस), 2023	61(2)
5	भारतीय न्याय संहिता (बी एन एस), 2023	62
6	भारतीय न्याय संहिता (बी एन एस), 2023	105
7	भारतीय न्याय संहिता (बी एन एस), 2023	106
8	भारतीय न्याय संहिता (बी एन एस), 2023	324(4)
9	भारतीय न्याय संहिता (बी एन एस), 2023	324(5)
10	विस्फोटक अधिनियम, 1884	5
11	विस्फोटक अधिनियम, 1884	9B
12	विस्फोटक अधिनियम, 1884	9C
13	विस्फोटक पदार्थ अधिनियम, 1908	3
14	विस्फोटक पदार्थ अधिनियम, 1908	4
15	विस्फोटक पदार्थ अधिनियम, 1908	5

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): बुधवार | Date From (दिनांक से): 02/10/2024 | Date To (दिनांक तक): 02/10/2024

Time Period (समय अवधि): पहर 5 | Time From (समय से): 15:30 बजे | Time To (समय तक): 15:30 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 03/10/2024 | Time (समय): 01:34 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 003 | Date & Time (दिनांक और समय): 03/10/2024 01:34 बजे

4. Type of Information (सूचना का प्रकार): लिखित
5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्व, 07 किमी | Beat No. (बीट सं.):

(b) Address (पता): ग्राम कल्यानपुर हैवतपुर

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): | District(State) (ज़िला (राज्य)):

2

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): प्र0 निरीक्षक श्री रवि कुमार

(b) Father's/Husband's Name(पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1974

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं॰):

(f) Passport No.(पासपोर्ट सं॰):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	थाना सिरौली ,सिरौली,बरेली,उत्तर प्रदेश,भारत
2	स्थायी पता	थाना सिरौली ,सिरौली,बरेली,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8650507644

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	रहमान शाह		पिता का नाम : जोक अली	1. ग्राम कल्याणपुर ,सिरौली,बरेली, उत्तर प्रदेश,भारत
2	वाहिद		पिता का नाम : रहमान शाह	1. ग्राम कल्यानपुर ,सिरौली,बरेली, उत्तर प्रदेश,भारत
3	नासिर		पिता का नाम : मुन्ने शाह	1. मो0 कौआ टौला ,सिरौली, बरेली,उत्तर प्रदेश,भारत
4	नाजिम		पिता का नाम : मुन्ने शाह	1. मो0 कौया टौला,सिरौली,बरेली, उत्तर प्रदेश,भारत
5	हसनैन		पिता का नाम : मुन्ने शाह	1. मो0 कौआ टौला ,सिरौली, बरेली,उत्तर प्रदेश,भारत
6	अहमद मिया		पिता का नाम : मुन्ने शाह	1. मो0 कौआ टौला ,सिरौली, बरेली,उत्तर प्रदेश,भारत
7	मोहम्मद मिया		पिता का नाम : मुन्ने शाह	1. मो0 कौआ टौला ,सिरौली, बरेली,उत्तर प्रदेश,भारत

8.Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9.Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू॰डी॰प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12.First Information contents (प्रथम सूचना तथ्य):

नकल प्रा0पत्र .... सादर अवगत कराना है कि दिनांक 02.10.2024 को गांव कल्यानपुर हैबतपुर थाना सिरौली जिला बरेली मे दोपहर करीब 15.30 बजे रहमान शाह पुत्र जोक अली शाह नि0 ग्राम कल्याणपुर हैबतपुर जिला बरेली के घर पर जोरदार विस्फोट विस्फोटक पदार्थ से धमाका हुआ है। जिससे रहमान शाह पुत्र जोक अली शाह व बाबू शाह पुत्र सूखे शाह तथा इसरार पुत्र होशियार व रुकसार पुत्र जुल्फिकार के मकान पूर्णत ध्वशतः

हो गये तथा मौ0 अहमद पुत्र मुहब्बे अहमद का मकान आंशिक रुप से टूट गया तथा विस्फोट से तब्स्सूम पत्नी वाहिद , रुकसाना पत्नी रुकसार , निरवत पत्नि हैसनन की मृत्यु हो गई जिनमे तबस्सुम व रुकसाना ग्राम कल्याणपुर की निवासी है तथा निरवत मौ0 कौआटोला कस्बा व थाना सिरौली की निवासी है। तथा रहमान शाह पुत्र जोकअली, छोटी बेगम पत्नि रहमान शाह , फातिमा पत्नी नाजिम , सितारा पत्नी नासिर गम्भीर रुप से घायल हो गये जिनमे रहमान शाह व छोटी बेगम ग्राम कल्याणपुर थाना सिरौली व शेष मौ0 कौआ टोला कस्बा सिरौली के विवासी है। तथा दो बच्चे हसैन व हसैना पुत्र वाहिद अभी तक लापता है । मौके पर SDRF फायर सर्विस , फील्ड यूनिट A.S चैक आदि मौके पर आ गये है। जिनसे लापता बच्चो की तलाश करायी जा रही है। उक्त विस्फोटक पदार्थ रहमान शाह पुत्र जोक अली , वाहिद पुत्र रहमान शाह निवासी कल्याणपुर थाना सिरौली जिला बरेली व नासिर , नाजिम, हैसनन , अहमद मियां ,मोहम्मद मिया पुत्रगण मुन्ने शाह नि0गण मौ0 कौआटोला कस्बा व थाना सिरौली जिला बरेली अवैध रुप से बिना लाइसेंस भण्डारण व निर्माण कर रहे थे जिससे अपार जन व धन की हानि हुई है । अभि0गणो का यह कृत विस्फोटक पदार्थ अधिनियम 1884 की धारा 5/9बी/9सी विस्फोट पदार्थ अधिनियम 1908 की धारा 3/4/5 व बीएनएस की धारा 45/46/61/61(2)/62(2)/105/106/324 (4)/(5) के अन्तर्गत जुर्म से दण्डनीय है । अतः अभियुक्तगणो के विरुद्ध मुकदमा पंजीकृत करे। SD ह0 अग्रेजी अपठित 02/10/24(रवि कुमार) SHO सिरौली बरेली नोट-मै का0 2890 शिवकुमार प्रमाणित करता हूँ कि उक्त प्रा0 पत्र की नकल मेरे द्वारा कम्प्यूटर पर का0 2940 सुमित गौड से शब्द ब शब्द बोल बोलकर टाईप कराया गया है ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. **2** में उल्लेख धारा के तहत है ।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): **or** (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Pramod kumar **Rank** (पद): I (Inspector)

No. (सं.): 890931200 **to take up the Investigation** (को जांच अपने पास में लेने के लिए निर्देश दिया गया) **or** (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name SHO SIRAULI
Rank I (Inspector)
No. 9454403104

Attachment to item 7 of First Information Report
(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):
Physical features, deformities and other details of the suspect/accused:
(If known / seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :
(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					

4	पुरुष					
5	पुरुष					
6	पुरुष					
7	पुरुष					

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)